

(12)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

C.P.53/91 and MP 893/91  
in O.A.113/91

Shri Nilkanth Shridhar Sathaye,  
B/02, Geetanjali, Sector 17,  
Plot No.52, Vashi,  
New Bombay 400 073.

.. Applicant

vs.

1. Union of India  
through  
The Secretary,  
Department of Atomic Energy,  
New Delhi.
2. Govt. of India  
through  
Secretary to the  
Govt. of India,  
Department of Atomic Energy,  
C.S.I.I. Marg,  
Bombay - 400 089.
3. Head of Chemistry Division,  
Bhabha Atomic Research Centre,  
Trombay,  
Bombay - 400 085.

.. Respondents

Coram: Hon'ble Shri D.K.Agrawal, Member(J)

Hon'ble Shri M.A.Singh, Member(A)

Appearances:

1. Applicant in person
2. Mr.M.I.Sethna  
Sr.Standing Counsel  
for the respondents.

TRIBUNAL'S ORDER:

Date: 15-11-1991

(Per D.K.Agrawal, Member(J))

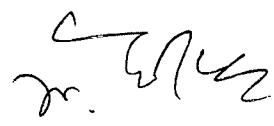
Heard the applicant in person and  
Mr.M.I.Sethna, Sr.Standing Counsel for the respondents.

2. The facts are very simple. The applicant while ~~working~~ posted as Scientific Officer was retired on the ground that he had become incapable to discharge his duties as a result of natural calamity. The applicant ~~had~~ lost his eyesight. Therefore he had to be retired. In O.A.113/91 a Bench of this Tribunal gave a direction that the applicant will be employed as Telephone Operator in continuity of his service with effect from 2-5-1990 without any loss of pay or emoluments.

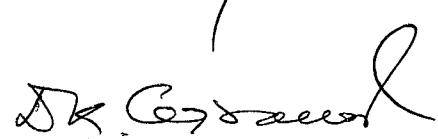
*D.K.Agrawal* ..2/-

4. We, therefore, direct the respondents to comply the same without further loss of time and pay the arrears due to the applicant ~~in arrears~~ ~~paying~~ within thirty days hereof.

5. The Contempt petition and Misc. Petition are accordingly disposed of and the record be <sup>Consigned</sup> ~~closed~~.



(A.M.SINGH)  
Member(A)



(D.K.AGRAWAL)  
Member(J)

AD